

High Court of Karnataka
Bengaluru
Dated:31st May 2018

NOTIFICATION NO. HCKB - 61 / 2018

The **NOTES** appended to the earlier Notification No. HCKB - 59/2018, dated 27th April 2018 is modified as follows:

1. Memos for urgent Preliminary Hearing / Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis. At least 5 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list until disposed of and thereafter next oldest case/s shall be listed.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. **Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
5. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

6. Unless ordered otherwise, all Single Judge / Division Bench part heard matters will remain with, and shall be disposed of by, the same Benches.
7. Advocates/Parties are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

**Sd/-
(Eshappa K. Bhute)
Registrar (Judicial)**

Date: 31.05.2018